

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2017

Subject : Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Delhi Transco Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, PGCIL
Shri Harish Kaushik, Advocate, PGCIL
Shri S.C. Agrawal, PGCIL
Shri K. Rathore, PGCIL
Shri Amit Bhargava, PGCIL
Shri R.P. Padhi, PGCIL
Ms. Manju Gupta, PGCIL
Shri R.B. Sharma, Advocate, BSP(H)CL
Shri R. Katihraavan, TANGEDCO
Shri Buddy A. Ranganadhan, Advocate, BRPL
Shri Rahul Kinra, Advocate, BRPL & TPDDL
Shri Ashutosh K. Srivastava, Advocate, BRPL & TPDDL

Record of Proceeding

Learned counsel for BRPL submitted that as per ROP dated 13.9.2018, the Petitioner was required to discuss the matter with the distribution companies explaining the benefits of the scheme. However, no meeting was convened by the Petitioner in this regard.

2. The Commission directed the Petitioner to convene regional level meetings with the distribution companies to discuss the matter and submit the outcome of meetings thereafter.

3. The Commission directed the Committee constituted under the Chairmanship of Chief (Finance) of CERC to finalize the report and share the same with the beneficiaries within fifteen days who may file their comments on the report within fifteen days thereafter.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**